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Tamil Nadu Infrastructure Development (Amendment) Act, 2014

01 of 2014

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Tamil Nadu Infrastructure Development (Amendment) Act, 2014

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PREAMBLE

An Act to amend the Tamil Nadu Infrastructure Development Act, 2012.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fifth Year of the Republic of India as follows:--

1. Received the Assent of the Governor of Tamil Nadu on February 26, 2014 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No. 46, pages 2, dated February 26, 2014.

1. Short title and commencement :-

- (1) This Act may be called the Tamil Nadu Infrastructure Development (Amendment) Act, 2014.
- (2) It shall come into force at once.

2. Amendment of Section 3 :-

In Section 3 of the Tamil Nadu Infrastructure Development Act, 2012 (Tamil Nadu Act 22 of 2012) (hereinafter referred to as the principal Act), in sub-section (3), after Clause (k), the following Clause shall be inserted, namely :--

"(kk) the Secretary to Government, Agriculture Department, exofficio;".

3. Amendment of Section 9:-

In Section 9 of the principal Act, in sub-section (2), after Clause (j), the following Clause shall be inserted, namely:-"(jj) the Secretary to Government, Agriculture Department, ex-

officio;".